

Duggal had concluded his speech, while moving the Bill for consideration.

Now, I have a list of speakers before me ... (*Interruptions*) We will have to finish it today. We have got a very limited time. We have only two hours. Shri R.P. Goenka.

**The Prohibition of Smoking Bill, 2000 - contd.**

SHRI R.P. GOENKA (Rajasthan) : Madam, a Bill was introduced just now by a friend of mine, Shri Santosh Bagrodia.

THE DEPUTY CHAIRMAN: No. The discussion is on the Prohibition of Smoking Bill, 2000.

श्री आर.पी. गोयनका: मैं उसी पर बोल रहा हूँ, और कुछ नहीं बोल रहा हूँ।  
.....(व्यवधान).....

श्री एस.एस. अहलुवालिया(झारखंड): यह तम्बाकू वाला है.....(व्यवधान).....

उपसभापति: आप तो स्मोकिंग नहीं करते हैं, आप तो इस पर आराम से बोल सकते हैं।....(व्यवधान)... आप नहीं बोलना चाहते। सुरेश पचौरी जी, क्या आप बोलेंगे?

श्री सुरेश पचौरी: मैडम, एक स्पीकर बोल लें, मैं उसके बाद बोलूंगा।

THE DEPUTY CHAIRMAN: Shri Fali Nariman. Oh! you want to speak. I think, sometimes on a Private Members' day, we should start from the smallest party to the bigger parties. How about it? Yes, I should ask Mr. Fali Nariman and Shri Raja Ramanna to speak on the Bill first. Mr. Fali Nariman.

SHRI FALI S. NARIMAN (Nominated): Thank you, Madam Chairperson. In most countries of the world, Governments have gone to great lengths to inform their citizens about the dangers of smoking, Under the Cigarettes (Regulation of Production, etc.) Act, 1975, there is a provision imposing an obligation to print on all manufactured packets of cigarettes that 'Cigarette Smoking is Injurious to Health'. But this is, and is always, known by all Governments to be 'nam ke vaste' - there is no sanction behind this piece of legislation. And twenty-five years hence, we now know that it is not only injurious to hearth, but, as countries in the West have frankly proclaimed, 'Smoking Kills\*.

At a global conference held in New Delhi in January this year to stimulate interest in a Global Tobacco Control Law - the DG of WHO Told a distinguished audience, which included our Prime Minister, that:

"Tobacco is freely allowed to kill one person every 8 seconds".

All this has not deterred the smokers. In fact, new macho ads keep targeting young people to the weed and once you get -addicted to nicotine, it is difficult to wean yourself away from it,

The question is, whether having informed its citizens of the dangers of smoking, should the Government also actively discourage it? I believe, they should. The Government of India is committed to what is known as the New Delhi Declaration of January 2000, which recommends that all Governments should urgently develop and implement multi-sectoral national tobacco control strategies, including a comprehensive legislation.

The reason is that smoking does harm not only the smoker, but the rest of the society too. It is not only because of the dangers of what is known as passive smoking, but because it debilitates its citizens and it imposes on the society the cost of looking after the smokers who are dying. I, therefore, welcome the introduction of this Bill. Firstly, and foremost, because it does not totally ban smoking.

Madam, Deputy Chairman I oppose total ban of any sort, whether they are on books or newspapers or fashion shows, or even smoking. I would like a legislation to discourage smoking, but do not like or recommend a legislation banning it. We must never over-react, as one of the High Courts did recently. In a PIL appropriately called Public Interest Litigation. Sometimes it degenerates into Publicity interest Litigation. The Kerala High Court prohibited smoking not only in places of public work or public use, as this Bill mentions, but in all public places, including public roads, which led to much discriminatory harassment by police authorities, whenever unsuspecting persons lighted up a cigarette on the main thoroughfares of Ernakulam. But, there is a crying need for an appropriate regulatory legislation along the lines of this Bill. Tobacco is the only consumer product that kills when it is used, as intended by the manufacturers.

Cigarette smoking is most addictive. Large numbers continue to smoke only because they cannot give it up. If they could, they would.

Hence, to say - as tobacco-companies would make us believe -- that smoking is an adult choice and freedom of choice should be respected, is totally erroneous.

The latest medical figures given by WHO are alarming. There are 240 million tobacco users in India, and mortality due to smoking tobacco and chewing tobacco in India is estimated to be 6 lakhs per year, compared to 2 lakhs in Indonesia. Tuberculosis already widely prevalent in India is further aggravated by tobacco-use. Tobacco-related illnesses account for 12 million cases each year.

A recent publication of WHO headed 'Tobacco kills. Don't be duped' states that by 2020, tobacco will be the leading cause of death and disability, killing 10 million people every year; 90 per cent of them will be in the developing countries. The worst effect, of course, is on children. India reports 5 million child smokers, with 55,000 more children who start smoking every year. The tobacco industry has been targeting the youth for decades. Hence the importance of restrictions on advertising in the proposed Bill. The developed countries for instance, the European Union have already banned advertising of cigarettes; and of smoking. It is time, we did as well.

WHO tells us that a study carried out in this country recently has shown that despite a heightened awareness about adverse effects of tobacco, cricket sponsorship by tobacco companies has increased experimentation amongst the young with cigarettes. Tobacco creates the misleading impression that excellence in sport is somehow linked with smoking - which is far from the truth. This Bill, or, measures like this is however, are only a starting point. The tobacco problem is an inter-related one. We cannot view tobacco as a health problem and ignore the economic fall-out of tobacco control. For instance, India is the third largest producer of tobacco in the world, and about one million Indians are engaged in tobacco cultivation. More than 80 per cent of the tobacco smoked in India is in the form of bidis that are manufactured by the cottage units which provide employment to about 4.5 million people. A majority of the units manufacturing pan masala and gutka are in the small-scale sector. The annual turnover of pan masala is around Rs.10 billion and this sector employs a large workforce. Hence one would have to bear in mind the employment and livelihood of large numbers engaged in tobacco cultivation

and production. And curbs on tobacco consumption have to be necessarily accompanied by measures to protect their employment and incomes. We cannot, therefore, outlaw tobacco totally, or, tobacco use. We can only control and regulate it. We must interact with the developed world for agricultural and industrial diversification projects to protect those who depend on cultivating and processing tobacco for their livelihood.

[THE VICE-CHAIRMAN {SHRI SANTOSH BAGRODIA) in the chair)

Hence there is an urgent need for a comprehensive tobacco control policy. Our Prime Minister, while inaugurating the WHO Conference on Global Tobacco Control Law in January, said, I quote : "Tobacco control must be seen to confer on the people the riches of good health, while advancing the health\* of the economy. This perspective of the developing countries should be reflected in the global agenda for tobacco control.\*"

While supporting the Bill, I would request the Government to formulate, at an early date, a national agenda for overall tobacco control. Thank you.

THE VICE-CHAIRMAN (Shri Santosh Bagrodia) : Shri Suresh Pachouri.

DR. RAJA RAMANNA (Nominated): Sir, The Deputy Chairman said that she would call Members from smaller parties. In that case, now it is my turn. I will not take much time.

THE VICE-CHAIRMAN (Shri Santosh Bagrodia): Though only six minutes has been allotted for you, if you want, you can take more time.

DR. RAJA RAMANNA: Mr. Vice-Chairman, Sir, I rise to support the Prohibition of Smoking Bill, 2000 because of its importance. My colleague, Shri Kartar Singh Duggal, who had introduced the Bill has asked me to speak on this Bill. I agreed to speak on it. Shri Duggal is not able to be present in the House because he has gone to receive the Millennium Award of Punjab. I did not know that our distinguished Member here was going to give us a very complete picture about the hazards of tobacco smoking. I only want to add one more point. Though tobacco smoking is more dangerous, it is equally dangerous to the person who sits next to a

smoker. It has now been proved that the irritation caused to a passive smoker is as serious as to the smoker himself. Fortunately, in

[(THE DEPUTY CHAIRMAN) in the chair]

the last few years, smoking of tobacco did show signs of decline, especially, in the urban areas. But now, again, it is on the increase in schools and colleges. I am told, just to show off to one another, smoking has become a symbol of action. Now, we have to take all these things into account. If we are going to take some steps to reduce tobacco smoking, we have to really consider in what way we can reduce it so that it becomes effective.

We have tried prohibition in many places, in many countries, over many years and have failed. Just as the preceding Member previously said, just by putting restrictions or bans, we cannot reach the necessary goal. May I, therefore, suggest, Madam, that while we pass the Bill now, the Ministry takes into account possible alternatives to smoking, like harmless smoking? They can be introduced to gradually wean away people; and that is, non-tobacco smoking. I do not know whether these things are possible, but they have to be introduced in some way to wean away people who cannot give up the habit easily; and, particularly, in schools and colleges where the smoking habit really develops.

Lastly, Madam, I think, while we think of other alternatives, advertisements, by themselves, do not have an impact in the villages where beedi-smoking is the standard practice. Nobody thinks twice about taking beedis or smoking, which is probably more harmful in causing cancer than ordinary cigarettes. How we develop this dislike for smoking at all in the villages is another problem for which I have no answer because I do not know what can replace this. But, unfortunately, among our taxi drivers, I am told that while they give up smoking or religious feelings stop them from smoking, they take to eating tobacco or chewing tobacco, which is capable of producing cancer in the tongue, causing other complications to the lungs and the stomach. Therefore, new alternatives which come up like this are more dangerous than the original. Therefore, we have to take all these things into consideration and after we pass this Bill, we should implement it as effectively as possible. Thank you very much, Madam.

THE DEPUTY CHAIRMAN: Now, I think I will call Mr. Lalitbai because he has to catch a flight. Catching a flight should not be an excuse to speak early.

**3.00 P.M.**

**श्री ललितभाई (गुजरात):** उपसभापति महोदया, एक बहुत महत्व रखने वाला बिल जो यहां विचार के लिए आया है इसका मैं समर्थन करता हूं। 1950 से लेकर 2000 तक 50 वर्षों में सारे विश्व में 6 करोड़ लोगों की मौत तम्बाकू के कारण हुई है। इसका जो एडवर्स एफेक्ट हैं उसके बारे में कई बातें कही जा सकती हैं। इसको ध्यान में रखते हुए दसवीं लोकसभा की सबोर्डिनेट लेजिस्लेशन कमेटी ने अपनी जो बाईसवीं रिपोर्ट दी उसमें उसने यह कहा कि भारत सरकार एक ड्राफ्ट लेजिस्लेशन पर भी विचार कर रही है और कैसे तम्बाकू सेवन को हतोत्साहित किया जाए इस पर विचार कर रही है। यह 14 मार्च को लोक सभा में मंत्री जी ने अपने उत्तर में बताया और फिर 29 नवम्बर, 2000 को लोकसभा के स्टार क्वेशन में यह बताया कि सरकार इसके लिए एक कानून बनाना चाहती है और यह सरकार के विचाराधीन है, लेकिन इसकी कोई समय सीमा हम निर्धारित नहीं कर सकते। ऐसा उस वक्त हमारे हेल्थ मिनिस्टर ने बताया। महोदया, इसको पूरा एक साल हो गया है और जो वर्ल्ड कांफ्रेंस जनवरी माह में हुई, उसके दो दिन पहले हमारे देश के हेल्थ सcretरी ने इसका उल्लेख करते हुए कहा कि इसका पूरा ड्राफ्ट सरकार के पास, कैबिनेट के पास विचाराधीन है। *It is awaiting clearance from the Central Cabinet*, तो मैं यह जानना चाहूंगा कि उस वक्त, जनवरी महीने में जो यह कहा था, जिसको कहे पूरा एक साल जनवरी 5 में हो जाएगा तो क्या कैबिनेट इस बारे में कुछ सोच रही है और क्या यह इसको क्लियर करेगी? उसी कान्फ्रेंस में जिसका यहां पर उल्लेख हुआ, प्रधानमंत्री जी उस कान्फ्रेंस में गये थे और प्रधानमंत्री जी ने यह ओब्जरवेशन किया। *"We need strategies to stop the young from consuming the tobacco products."* ऐसा प्रधानमंत्री जी का ओब्जरवेशन वहां पर है। देश में हर रोज 2200 नागरिक तम्बाकू के सेवन के कारण मौत के शिकार हो रहे हैं। देश में अभी कुल मिला कर के 24 करोड़ नागरिक ऐसे हैं जो तम्बाकू का सेवन करते हैं और इसके कारण जो इल-इफेक्ट्स हैं, वह सब नागरिकों पर होते हैं। प्रति दिन 250 नये बालक जिनकी आयु 8 से 14 वर्ष की है, तम्बाकू का सेवन करना शुरू कर देते हैं। देश में 5500 नये नागरिक रोज बीड़ी या सिगरेट पीना शुरू कर देते हैं। 28 प्रतिशत शाला में जाने वाले बालक पान मसाला या गुटका का सेवन करना शुरू कर देते हैं। आज तकरीबन 13 करोड़ नागरिक बीड़ी या सिगरेट पीते हैं। इसमें हमारी बहनें भी शामिल हैं। 3 करोड़ 60 लाख बहनें इस देश में तम्बाकू का सेवन करती हैं। उसमें 1.70 crore women are addicted to consumption of tobacco, यह बहुत चिंता की बात है। तम्बाकू को जो सेवन करते हैं मेडीकल साइंसेज यह कहती है कि उसके कारण 25 विभिन्न प्रकार के दर्द होते हैं। उन्होंने कई दर्द गिनाए हैं लेकिन कुछ मैं आपके सामने रखना चाहूंगा। *Eye irritation, dizziness, nausea, headache, cough, sore throat, heart attacks, impotence, infertility, lung and other cancers etc.* यह जो दर्द होते हैं इसके कारण हमारे देश की सम्पत्ति, स्वास्थ्य के लिए, जो राशि निर्धारित की गई है उसका ज्यादातर उपयोग दर्द के निवारण के लिए करना पड़ता है। परिस्थिति यह है कि देश में जो राशि स्वास्थ्य के क्षेत्र के लिए रखते हैं ऐसे दर्द के कारण 30 हजार करोड़ रुपये के व्याय करना पड़ता है। इसके मुकाबले तम्बाकू के क्षेत्र से जो आय होती है वह 12 हजार करोड़ की है जबकि 30 हजार करोड़ का खर्च होता है। यह आंकड़ा डा. एन.के.गांगुली जो इंडियन काउंसिल आफ मेडिकल रिसर्च के डायरेक्टर हैं, उन्होंने दिया है।

1999 के साल में 1,63,500 केसेज कैंसर के हुए जिसमें से 44,000 कोरोनेरी आर्टिरी डिस्जीज के हुए और 39,200 क्रोनिक ओब्स्ट्रक्टिव लंग डिस्जीज के हुए। कैंसर के एक रोगी को ठीक करने में साढ़े तीन लाख रुपया खर्च होता है और ऐसे 1,63,500 केस हमारे यहां होते हैं। यह बताया जाता है कि हमारी इकोनोमी को तम्बाकू के कारण प्रति वर्ष 30000 करोड़ रुपये का नुकसान हो रहा है। हमारे सदन में अभी कालिंग अटेंशन में चर्चा चली थी जिसमें नेपाल का उल्लेख किया गया था कि माल वहां से यहां पर आता है। मालब्रो सिगरेट नेपाल के रास्ते से इस देश में आती है। नेपाल मालब्रो सिगरेट नहीं बनाता है लेकिन यहां पर आती है। इस पर जो इम्पोर्ट ड्यूटी होनी चाहिए वह भी हम को नहीं मिलती है। दो हजार करोड़ रुपये की इम्पोर्ट ड्यूटी का हमें नुकसान हो रहा है और वह सिगरेट जो तस्करी के माध्यम से आती है, स्मगलिंग के माध्यम से आती है उसके कारण वह 7 रुपये में बीस बिकती हैं लेकिन हमारे देश में 20 रुपये की वह सिगरेट मिलती है। यह भी चिंता की बात है कि पश्चिमी देशों में जहां पर ज्यादा उत्पादन हो रहा है वहां मार्किट नहीं है। तम्बाकू के सेवन से होने वाले बुरे प्रभाव से बचने के लिए विकासशील देशों को वह अपना माल भेज रहे हैं और इसका शिकार हम हो रहे हैं। हमारे देश में अभी जिस परिस्थिति का निर्माण हुआ है उसमें अगर देखेंगे तो जैसे कि डा. रामण्णा जी ने उल्लेख किया कि सिर्फ जो आदमी स्मोकिंग करता है बीड़ी या सिगरेट पीता है उस पर ही इसका असर होता है, ऐसा नहीं है। लेकिन उसका धुआं 15 प्रतिशत तक सैल्फ में जाता है, 85 प्रतिशत धुआं बाहर जाता है। उसके कारण पूरा पर्यावरण बिगड़ता है और आजू-बाजू में जो नागरिक बैठते हैं उनके स्वास्थ्य पर भी इसका गंभीर असर होता है। हमारे देश में कहा जाता है कि तम्बाकू की हम जाहिरात नहीं कर सकते, एडवर्टाइजमेंट नहीं कर सकते, लेकिन हमारे देश की जो बड़ी आईटीसी कंपनी है, वह इंडियन टोबैको कंपनी सब मैचेज स्पांसर कर रही है, वन डे क्रिकेट मैचेज स्पांसर कर रही है, विल्स का लोगो पहन कर हमारे क्रिकेट खिलाड़ी काम करते हैं और सारे लोग देखते हैं। हमारा एक टेनिस प्लेयर गोल्डफ्लेक सिगरेट का एडवर्टाइजमेंट कर रहा है। वैसे ऑफीशियली हम सिगरेट या बीड़ी की कोई एडवर्टाइजमेंट नहीं कर सकते, लेकिन इसी माध्यम से यह बात हो रही है। इसलिए देश में जो टोबैको कंजंप्शन है उसको अगर हतोत्साहित करना है तो टैक्स फ्री एक्सपोर्ट ऑफ टोबैको को भी बंद करना चाहिए। ड्यूटी फ्री इंपोर्ट के बैगेज रूलज हैं उनको भी ध्यान में रखना चाहिए। ड्यूटी फ्री शॉप्स एट एअरपोर्ट, वहां पर जो सिगरेट आते हैं, ड्यूटी फ्री इंपोर्ट फार एक्सपोर्ट जो है, उसका भी जायजा लेना चाहिए। हमारे देश में अगर ये बातें ध्यान में रखेंगे और जिस कानून की बात मैंने शुरू में की है, वह कानून अगर कैबिनेट के पास विचाराधीन है, तो कैबिनेट उस पर जल्दी से निर्णय ले ले और वह बिल संसद् में पेश करके कानून बन जाए, तो बहुत मदद मिल सकेगी। धन्यवाद।

**उपसभापति :** बोर्ड तो लगे रहते हैं, विल्स का, मेड फॉर ईच अदर का बोर्ड लगा रहता है। I have seen huge billboards, at least, in Bombay. The Government will have to think of a policy because there are problems of tobacco growers. This matter is being raised by a lot of Members from Andhra Pradesh. So, there has to be some alternate crop or use. We have to think about it. I am not talking so much about the industry. I am talking about the farmers because they grow tobacco. There is a

movement all over the world that tobacco is injurious to health and so on. In the western countries, they do not allow smoking in the offices and other places. It is not just your problem, as a doctor or as the Minister of Health. The problem has to be solved comprehensively. While we protect the interests of the tobacco growers, we can also think of it. When Members are making their points, you should also look into them. We make speeches only on one subject. We don't realise its other effects.

**श्री सुरेश पचौरी (मध्य प्रदेश ):** आदरणीया उपसभापति महोदया, यह जो प्रोहिबिशन ऑफ स्मोकिंग बिल, 2000 है, निस्संदेह यह बहुत महत्वपूर्ण भी है और सामयिक भी है। यद्यपि हर 31 मई को पूरा विश्व तम्बाकू रहित दिवस मनाता है और इस आयोजन के अवसर पर हम इस विषय में विस्तार से चर्चा करते हैं कि तम्बाकू के सेवन से शरीर पर क्या विपरीत प्रभाव पड़ा करता है। महोदया, जब हम आंकड़े देखते हैं तो हमारे देश के आधा करोड़ बच्चे जो हैं, वे आज धूम्रपान की लत में पड़े हुए हैं। 40 फीसदी जो शहरी लड़के हैं और 20 फीसदी ग्रामीण बच्चे बीड़ी-सिगरेट की गिरफ्त में आज भी हैं। यद्यपि सरकार ने उन लोगों में इस प्रकार की लत न लगे इसके लिए एक जागरूकता अभियान चलाया है, लेकिन उससे जो आशातीत परिणाम निकलने चाहिए वे नहीं निकल पा रहे हैं और साथ ही जो बीड़ी-सिगरेट की बिक्री में और उनके सेवन में जो शर्तें रखी हुई हैं उन शर्तों का भी सही पालन हो पा रहा है। कई प्रकार की नीति निर्धारित की गयीं कि ऑफिस के पास, डाकघरों, पुस्तकालयों या अस्पतालों के पास धूम्रपान वर्जित होगा, लेकिन उस का पालन नहीं हो पा रहा है। महोदया, मैं अभी विद्वान साथी माननीय नारीमन जी का भाषण सुन रहा था। उन की बातों से मुझे अंदाजा लगा कि इस प्रकार की नीति का पालन न होने का कारण यह है कि हमारे पास एनफोर्समेंट करने वाली मशीनरी सही नहीं है। जो एनफोर्समेंट मशीनरी हम कागजों पर बताते हैं, उन के पास अधिकार नहीं है कि वह बनाई गई नीति का सही ढंग से इम्प्लीमेंटेशन कर सकें और उस का यदि कोई दुरुपयोग कर रहा है तो उस के खिलाफ कोई कार्यवाही का प्रावधान हो। महोदया, अभी दिल्ली सरकार ने बच्चों के बीड़ी, सिगरेट पीने पर रोक लगाने संबंधी निर्णय इसी वर्ष सितंबर में लिया है कि 18 वर्ष से कम उम्र के लड़के अगर बीड़ी, सिगरेट पीएंगे तो वह अपराध की श्रेणी में आएंगे और उस के लिए 500 रुपए के जुर्माने का प्रावधान रखा गया है, लेकिन ऐसे निर्णय का अनुसरण अन्य राज्यों में भी किया जाना आवश्यक है।

महोदया, जब यह बात आती है कि इस तम्बाकू व्यवसाय पर किस ढंग से अंकुश लगे तो यह पैरवी की जाती है कि लगभग 26 मिलियन लोगों को तम्बाकू व्यवसाय की वजह से लाइवलीहुड मिलती है, 6 मिलियन फार्मर्स तम्बाकू व्यवसाय से जुड़े हुए हैं और करीब साढ़े 4 मिलियन ऐसे लोग हैं जोकि बीड़ी वर्कर्स की श्रेणी में आते हैं। इसलिए इस व्यवसाय पर यदि पूरी बंदिश लग जाएगी तो वे लोग प्रभावित होंगे। अब जहां तक रेवेन्यू हासिल करने की बात है, उस में कहा जाता है कि अगर इस पर अंकुश लगेगा तो इस से 12 प्रतिशत एक्साइज रेवेन्यू जो हासिल होता है वह प्रभावित होगा और तम्बाकू से संबंधित हिन्दुस्तान का 865 करोड़ का एक्सपोर्ट है, वह भी प्रभावित होगा। महोदय, यह आंकड़े तो वित्तीय दृष्टि से दिए जाते हैं, लेकिन दुनिया भर में तम्बाकू के सेवन से हर साल लगभग 45 लाख लोगों की मौत होती है। महोदया, यह आंकड़े निश्चित रूप से बहुत चौंकाने वाले हैं कि 45 लाख लोग केवल तम्बाकू के

सेवन से इस दुनिया में मौत के शिकार प्रति वर्ष होते हैं। इस के अलावा तम्बाकू सेवन से हुई बीमारी के इलाज में जो पैसा खर्च होता है वह एक एनालिसिस के अनुसार 2100 करोड़ के करीब है। तो एक तरफ तो ये आंकड़े हैं कि इस से हमारे एक्सपोर्ट पर क्या असर पड़ेगा और दूसरी तरफ ये आंकड़े हैं कि तम्बाकू के सेवन के कैंसर आदि जो बीमारियां होती है, उन पर कितना खर्च होता है। निश्चित रूप से जब हम सब इस बिल पर चर्चा कर रहे हैं तो हमें अपनी इच्छा शक्ति पर आवश्यक रूप से नियंत्रण करना पड़ेगा क्योंकि तम्बाकू के सेवन से न केवल वयस्क लोगों में बल्कि अवयस्क लोगों में भी कई प्रकार की बीमारियां फैल रही हैं। वे लोग कई प्रकार के दुर्व्यसन का शिकार हो रहे हैं।

अब जहां तक विज्ञापन की बात आती है, हालांकि विज्ञापन औपचारिकता की बात हो जाती है, लेकिन उस का असर काफी पड़ता है और सरकार को उस पर भी ध्यान देना चाहिए। महोदया, जैसा कि सरकार ने एक अतारांकित प्रश्न के जरिए आश्वासन दिया है कि इस विषय में एक लेजिस्लेशन लाएंगे, इस से पहले ही माननीय सदस्य श्री दुग्गल ने प्राइवेट मेंबर्स बिल के रूप में इस विषय पर चर्चा कराने की कोशिश की। अच्छा हो कि सरकार खुद इस विषय में पहल करे। महोदया, मैं अपनी बात समाप्त करने से पहले दो तीन बातों की तरफ सदन का ध्यान आकर्षित करना चाहूंगा कि जो गुटका, बीड़ी और सिगरेट हैं, ये जो तम्बाकू से निर्मित वस्तुएं हैं, इन पर किसी न किसी रूप में प्रतिबंध लगाना बहुत आवश्यक है। आए दिन इन चीजों के सेवन से जो बीमारियां फैलती है, खास तौर से बच्चों में, और उनके बाद जो उनके आप्टर इफेक्ट होते हैं, वे बहुत चौंकाने वाले होते हैं। अभी भोपाल में, महोदया, एक बच्चे ने एक तम्बाकू बाले गुटके का सेवन किया और उससे पहले तो उसके हाथ-पैर काम करने लायक नहीं रहे और बाद में स्थिति यह हो गई कि पूरा शरीर बेकार हो गया। यह केवल एक बच्चे के साथ नहीं हुआ बल्कि भोपाल में ऐसे 6-7 परिवार के लोग थे जिनके साथ यह हो गया। इस संबंध में पिछले वर्ष मैंने मंत्री जी को भी एक पत्र लिखा था। तो यह अपने आप में एक बहुत गंभीर बात है।

मैं इस विषय में ज्यादा विस्तार से न जाकर आपके माध्यम से मंत्री जी से अनुरोध करूंगा कि इस विषय में लेजिस्लेशन लाने की पहल खुद केन्द्रीय सरकार की तरफ से की जाए। तम्बाकू व्यवसाय को प्रोत्साहन देने की बात एक तरफ है लेकिन तम्बाकू के सेवन से हमारे देश की नौजवान पीढ़ी और किशोर वर्ग जो प्रभावित हो रहे हैं, उससे कैसे उन्हें बचाया जाए, इसके बारे में विचार किया जाना बहुत जरूरी है।

इन्हीं शब्दों के साथ माननीय सदस्य ने जो यह बिल रखा है, उनकी भावनाओं की कद्र करते हुए मैं अपनी बात समाप्त करता हूं। शुक्रिया।

**श्रीमती सरला माहेश्वरी** (पश्चिमी बंगाल): माननीया उपसभापति महोदया, हमारे इस सदन के एक माननीय सांसद तथा हमारे हिन्दुस्तान के लब्ध प्रतिष्ठित साहित्यकार श्री करतार सिंह दुग्गल जी, जो हमेशा अपनी लेखनी के जरिए मानवीय सरोकारों को शब्द देते रहे हैं, आज लोकहित से जुड़े हुए एक महत्वपूर्ण मसले पर विधेयक लेकर आए हैं, इसके लिए मैं उन्हें साधुवाद देना चाहती हूं।

**उपसभापति महोदया**, मैं अपनी बात की शुरुआत दुनिया के महान चिंतक और

दार्शनिक कार्ल मार्क्स की एक टिप्पणी से करना चाहूंगी। कार्ल मार्क्स ने कहा था कि “पूँजी का इतिहास खून और कीचड़ से सना हुआ है”। महोदया, आज तो यह लगता है कि पूँजी का अस्तित्व मात्र ही खून से सना हुआ है और आज हम इस बात को देख रहे हैं कि जिस तरह कैंसर के कीटाणुओं की शर्त हमेशा उनके विस्तार में है, उसी तरह पूँजी का अस्तित्व भी हमेशा उसके विस्तार में है। इसीलिए हम देखते हैं कि पूँजीवाद समाज में तमाम मानवीय मूल्य और तमाम नैतिकताओं को सिर्फ मुनाफे के तराजू पर तौला जाता है। अगर सौंदर्य बेचकर मुनाफा प्राप्त होता है तो सौंदर्य को बेचो। अगर सैक्स बेचकर मुनाफा प्राप्त होता है तो सैक्स को बेचो। हथियार बेचकर मुनाफा होता है तो हथियारों को बेचो। युद्ध का प्रचार-प्रसार करके मुनाफा होता है तो युद्ध का प्रचार-प्रसार करो, यानि पूँजीवाद की नैतिकता सिर्फ उसके मुनाफे में निहित है।

उपसभापति महोदया, हम यहां धूम्रपान निषेध पर चर्चा कर रहे हैं। मुझे पता नहीं मानव सभ्यता के इतिहास में तम्बाकू का प्रचलन कब से शुरू हुआ लेकिन पिछले 100 वर्षों का इतिहास अगर हम देखें तो यह पता चलता है कि हमारे वैज्ञानिक हलके में जितने भी शोध हुए हैं, रिसर्च हुए हैं उनसे पता चलता है कि तम्बाकू का सेवन मृत्यु का एक अनिवार्य कारण बनता है और इसीलिए आज जब हम इस विषय पर चर्चा कर रहे हैं तो हमारे पास तमाम सर्वेक्षणों और तथ्यों के जरिए यह जानकारी उपलब्ध है कि तम्बाकू का सेवन हृदय रोग और कैंसर रोग जैसी कई जानलेवा बीमारियों का कारण बनता है। भले ही यह बरसों से चला आ रहा हो लेकिन आज के इस युग में तम्बाकू के प्रचार-प्रसार पर जिस तरह से खर्चा किया जा रहा है, उसकी मिसाल हमें पहले कभी नहीं मिलती। महोदया, आप स्वयं विज्ञान में रुचि रखती हैं, विज्ञान की छात्रा रही हैं, आप जानती हैं कि तम्बाकू में निकोटिन नाम का जो तत्व होता है, वह एक ऐसा तत्व है जिसकी कि अगर मनुष्य को लत पड़ जाए तो उसे छुड़ाना बहुत मुश्किल होता है और यह मादक द्रव्यों से भी ज्यादा नुकसानदेह होता है तथा इसकी लत उससे भी बुरी होती है। मैं समझती हूँ कि पूँजीपतियों ने मनुष्य की इसी कमजोरी का सबसे ज्यादा फायदा उठाया है और इस कमजोरी का फ़ायदा उठाते हुए उन्होंने शराब के समानान्तर ही सबसे ज्यादा खर्च जिस एक मादक द्रव्य पर किया है, वह यह तम्बाकू का सेवन है और धूम्रपान का सबसे ज्यादा प्रचार-प्रसार किया जा रहा है। और सिगरेट कम्पनियों के मुनाफे के अगर हम आंकड़े देखें तो हम कल्पना नहीं कर सकते कि कितना ज्यादा वह मुनाफा बटोर रहे हैं। महोदया, आज जब सिगरेट के सेवन से होने वाले नुकसानों के बारे में हमारे पास में तमाम तथ्य उपलब्ध हैं तो उसके बावजूद हम यह देखते हैं कि सिगरेट के विज्ञापनों पर दुनिया में सबसे ज्यादा खर्च हो रहा है, बड़े-बड़े अक्षरों में 36 एम.एम. में लिखेंगे कि सिगरेट पीने से कितनी मर्दानगी आती है, सिगरेट पीना कितना साहसिकता और बहादुरी का काम है और उसके नीचे 8 एम.एम. में लिखा रहेगा कि सिगरेट पीना स्वास्थ्य के लिए खतरनाक है जिसका कोई असर नहीं होता। तो इस तरह के ही विज्ञापन बेशुमार हैं जिनको हम आए दिन देखते ही रहते हैं। महोदया, भारत में आज 45 प्रतिशत पुरुष और 7 प्रतिशत महिलाएं तम्बाकू का नियमित सेवन करते हैं और यह तथ्य अमेरिकन कैंसर सोसाइटी और डब्ल्यू.एच.ओ. ने 1956 के अध्ययन के जरिए जो रिपोर्ट दी है उस रिपोर्ट में भारत के बारे में भी यह तथ्य दिए गए हैं। महोदया, अमेरिका में कैंसर से पीड़ित 30 प्रतिशत लोग ऐसे हैं जिनको सिगरेट पीने से कैंसर हुआ। भारत में 20 करोड़ लोग जो तम्बाकू का सेवन करते हैं उनमें प्रतिदिन 2200 लोगों की मृत्यु हो जाती है और इसमें उनके साथ और अन्य बीमारियां भी शामिल हैं। महोदया, आज जिस समय सारी दुनिया में सिगरेट के सेवन के खिलाफ लगातार प्रचार-प्रसार चल रहा है उस समय भारत में सिगरेट का चलन कम होने की

बजाए बढ़ रहा है। मतलब हम कितने गंभीर हैं अपने उद्देश्यों के प्रति, हम समाज के हितों के प्रति कितने गंभीर हैं। हमारी गंभीरता का अंदाजा इसी से लगता है कि जब दुनिया के विकसित देशों में कम हो रहा है हमारे जैसे विकासशील देशों में सिगरेट का प्रचलन और ज्यादा से ज्यादा बढ़ रहा है। 1990 में भारत में 56867 मिलियन सिगरेट बिकती थी वहीं 1995 में इसकी संख्या बढ़कर 81514 मिलियन सिगरेट तक चली गई। महोदया, सारी दुनिया में मरने वाले 10 प्रतिशत लोग तम्बाकू के सेवन की वजह से मर रहे हैं। अभी दुनिया में सवा अरब लोग सिगरेट पीते हैं और एक अनुमान यह है कि इसी तरह अगर इसमें वृद्धि चलती रही तो सन् 2020 तक यह संख्या 1.6 अरब तक चली जाएगी। इन तमाम परिस्थितियों पर हमें गंभीरता से विचार करने की जरूरत है। दुनिया के अनेक देशों में महोदया, सार्वजनिक स्थानों पर सिगरेट पीने पर पाबंदी लगाई गई है। हमारे पड़ोसी देश चीन में इस पर पाबंदी लगाई जा चुकी है। महोदया, सिगरेट पीने के साथ जो एक विशेष बात जुड़ी हुई है वह यह है कि इससे सिर्फ पीने वाले को ही नुकसान नहीं होता बल्कि बगल में बैठे हुए व्यक्ति को जो सिगरेट पीता नहीं है उसको, जो पैसिव स्मोकर है, जो निष्क्रिय धूम्रपान करता है उससे ज्यादा नुकसान होता है। महोदया, इसलिए मैं समझती हूँ कि यह जो इतना बड़ा अपराध व्यक्ति करता है, समाज के प्रति कोई भी सभ्य समाज इस तरह के सामाजिक अपराध की अनुमति नहीं दे सकता। लेकिन मजे की बात यह है कि पूंजीवादी सभ्यता यह चीज समझती है कि इन कम्पनियों का मुनाफा बरकरार रहे इसीलिए वह एक खून नहीं, सात खून नहीं बल्कि वह लाखों खून माफ कर सकती हैं, यह है पूंजीवाद का साफ सूत्र फार्मूला। महोदया, यह बेहद आशाजनक बात है कि सारे तथ्य तम्बाकू के सेवन से होने वाले सार्वजनिक नुकसानों को जानने के बाद भी हमारी सरकार इस पर प्रतिबंध लगाने के बारे में जरा भी गंभीर नहीं दिखाई देती। सिगरेट उद्योगों के बारे में इधर जो तमाम तथ्य प्रकाश में आ रहे हैं उससे यह पता चलता है कि अब सबसे ज्यादा टारगेट, सबसे ज्यादा निशाना विकासशील देशों को बनाया जा रहा है और किसलिए बनाया जा रहा है क्योंकि आज तम्बाकू की बड़ी-बड़ी कम्पनियां – मल्टी नेशनल कम्पनियां इस बात को देख रही हैं कि विकासशील देश, मध्यम आय वाले देश ऐसे देश हैं जहां पर विज्ञापनों पर कम खर्च करके भी बहुत ज्यादा मुनाफा कमाया जा सकता है, बहुत ज्यादा बाजार बनाया जा सकता है। तो इसीलिए आज हमारे जैसे लोग उनका लक्ष्य बने हुए हैं।

उपसभापति महोदया, इसलिए मैं कहना चाहूंगी कि सिगरेट के प्रचार-प्रसार से कुछ कम्पनियों का मुनाफा तो भले ही बढ़ता हो लेकिन अगर हम ठोस वास्तविकता को देखें, अर्थनीति की दृष्टि से भी देखें तो यह हमारे राष्ट्र की अर्थनीति को मजबूत नहीं कर रहा है। तर्क प्रायः यह दिया जाता है कि इससे हमें राजस्व मिल रहा है क्योंकि हम निर्यात कर रहे हैं। लेकिन सही मायनों में हमारी राष्ट्र की अर्थव्यवस्था को इससे नुकसान होता है और यह तथ्य है कि पूरे विश्व में तम्बाकू के सेवन से पैदा होने वाली बीमारियों पर 200 अरब रुपया प्रति वर्ष खर्च किया जाता है।

हमारे देश में भी हालात बहुत खराब हैं। हमारे जैसे देश में जहां हम लोगों को स्वास्थ्य नहीं दे सकते हैं तो हमको कोई हक नहीं बनता है कि हम लोगों के स्वास्थ्य के साथ खिलवाड़ करें। हमारे देश में एक कानून बना हुआ है कि किशोरों को सिगरेट तथा बीड़ी बेचने की अनुमति नहीं है, लेकिन हम देखते हैं कि इस तरह के सामाजिक कानूनों को कोई वरीयता

नहीं दी जाती है। हम इन कानूनों के बारे में यह नहीं देखते हैं कि इन कि इन पर अमल हो रहा है या नहीं हो रहा है और नहीं समाज को इसके प्रति जागरूक करते हैं। इसीलिए कानून अपनी जगह पर है और जो हकीकत है वह अपनी जगह पर है। प्रति वर्ष 55 हजार बच्चों को तम्बाकू के सेवन की लत लग जाती है। उन पर सिगरेट, बीड़ी के विज्ञापनों का बहुत बुरा प्रभाव पड़ता है। बच्चे समझते हैं कि सिगरेट पीने से ज्यादा ताकतवर बन जायेंगे, वे कुछ भी कर सकते हैं दुस्साहसिक से दुस्साहसिक कार्य कर सकते हैं। महोदय, मैं एक बात की ओर ध्यान दिलाना चाहूंगी कि जहां तक पैसिव स्मोकिंग का सवाल है दुनिया में कई ऐसे उदाहरण सामने आ चुके हैं जिनसे पता चलता है कि तम्बाकू के धुएं से भरी हवा में सांस लेने वालों को ब्लड कैंसर का खतरा ज्यादा होता है, एक्टिव स्मोकर्स के फेफड़ों में तो फिल्टर सिगरेट का धुआं ही जाता है वह कुछ हद तक छना हुआ होता है, लेकिन पैसिव स्मोकर्स के लिए सिगरेट के धुएं में सारी विषैली गैस बिल्कुल रा-फार्म में मौजूद रहती है। इससे पैसिव स्मोकर्स को सांस, दमे की बीमारी का ज्यादा खतरा रहता है। एक्टिव स्मोकर्स सिगरेट के धुएं का जहां 15 परसेंट हिस्सा ही अपने अंदर लेता है वहां उसका 85 प्रतिशत हवा में छोड़ देता है और इससे स्वास्थ्य पर बहुत ही खराब प्रभाव पड़ता है।

[उपसभाध्यक्ष (श्री सुरेश पचौरी) पीठासीन हुए]

इसलिए मैं यह निवेदन करना चाहूंगी कि जो हमारे यहां धूम्रपान करता है वह सिर्फ यह न सोचे कि वह अपना नुकसान करता है, वह अपना नुकसान तो कम करता है, समाज का नुकसान ज्यादा करता है। जो बेचारा सिगरेट नहीं पीता है उसको ज्यादा नुकसान उठाना पड़ता है। जो लोग सिगरेट नहीं पीते हैं वे शायद इस बात को गम्भीरता से नहीं लेंगे और कहेंगे कि जब न पीने से भी नुकसान है तो पीना शुरू कर देते हैं। इस तरह की जो मानसिकता है उस मानसिकता पर भी आघात करने की जरूरत है।

महोदय, भारत के तीन राज्य दिल्ली, गोवा, केरल में सार्वजनिक स्थलों पर सिगरेट के सेवन पर रोक लगी हुई है और इस रोक का बहुत सफल परिणाम भी हमारे सामने आया है। इन तीन राज्यों में पता चलता है कि यहां पर बीड़ी की खपत बहुत कम हो गई है। मेरा मानना है कि यदि केन्द्र पहल करके पूरे देश में सार्वजनिक स्थलों पर सिगरेट अथवा बीड़ी के सेवन पर रोक लगा दे तो इससे निश्चित तौर पर हमारे देश की आम जनता पर अच्छा असर पड़ेगा।

महोदय, एक महिला होने के नाते मैं यह मांग करना चाहती हूं कि जो मां बीड़ी, सिगरेट पीती हैं उसका उनके स्वास्थ्य पर बहुत ही बुरा प्रभाव पड़ता है, उनकी संतानों पर इसका बुरा प्रभाव पड़ता है और तमाम बैज्ञानिक अध्ययनों से यह साबित हो चुका है कि जो माताएं धूम्रपान करती हैं या जो मां-बाप धूम्रपान करते हैं, उनके बच्चे का वजन जो लोग धूम्रपान नहीं करते हैं उनसे बहुत कम होता है। इसलिए मैं इस मांग को बहुत जोर से उठाना चाहूंगी कि हमारी जो औरतें धूम्रपान करती हैं वे धूम्रपान करना बिल्कुल छोड़ दें। इसके साथ ही साथ सिगरेट पीने वाले माता-पिता के बच्चों में यह देखा गया है कि उन बच्चों में निमोनिया, ब्रांकाइटिस तथा इसी तरह की सांस की कई बीमारियां हो जाती हैं। इसी तरह पैसिव स्मोकर्स को भी इन बीमारियों का ज्यादा सामना करना पड़ता है।

महोदय, मैं इन तमाम तथ्यों की रोशनी में एक बार फिर से इस सदन से आग्रह करूंगी कि हमारे माननीय सांसद करतार सिंह जी जो विधेयक लेकर आए हैं उसको हम पास करें। उपसभाध्यक्ष जी, अभी आपने बोलते हुए कहा था कि इस बारे में सरकार पहल करे। मैं समझती हूँ कि लोकहित से जुड़े हुए मसलों पर सरकार की ही इजारेदारी नहीं है कि उसके बारे में सरकार ही बिल लाए तभी वह बिल पास होगा, अगर हमारा कोई माननीय सांसद, कोई सदस्य लोकहित से जुड़ा हुआ कोई विधेयक लाता है तो हमें उस विधेयक पर ईमानदारी से बात करनी चाहिए और ईमानदारी से बात करते हुए उसको स्वीकार करने की एक नई परिपाटी चलानी चाहिए। मैं यह नहीं कहती हूँ कि धूम्रपान रातों-रात बंद हो जाएगा, लेकिन इस पर क्रमिक रूप से पाबंदी लगाने की बात सोचनी चाहिए। जो लाखों किसान और मजदूर इससे जुड़े हुए हैं, उनके लिए वैकल्पिक रोजगार की व्यवस्था करनी चाहिए। यह तो बहुत ही महत्वपूर्ण सार्वजनिक मुद्दा है। हमारे देश में तो स्वास्थ्य ही एक महंगा मसला है इसलिए मैं यह निवेदन मंत्री जी से करना चाहूंगी कि उनकी विधेयक तो पता नहीं कब हमारे सामने आएगा, इस विधेयक को वह स्वीकार करें और एक नई शुरुआत करें। धन्यवाद।

SHRI K, RAMA MOHANA RAO (Andhra Pradesh): Tobacco addiction is an international and worldwide phenomenon. For smoking and tobacco addiction, there are no regional, racial, communal and even sex barriers. It is like a communicable disease. People are being attracted towards smoking and tobacco, not because of anything else, but because the way it is being marketed, advertised, etc. Every day, some 80,000-90,000 children and adolescents take to tobacco in the world. According to a recent WHO survey, one in every five children, in the age group of 13-15, in developing countries, take tobacco in one form or the other. The statistics give a gloomy picture about the after-effects of smoking. Currently, tobacco kills four million people per year. If it is unchecked, the figure may go up to 10 million, annually, by 2030. Sir, in India, about 6000 persons get addicted every day. Of the estimated 1.25 billion smokers in the world, 800 million are in the developing countries. India has nearly 125 million smokers who puff away 90 billion cigarettes and 400 million bids everyday. Tobacco claims six lakh lives each year in India. One in every five deaths is caused due to consumption of tobacco. I also take this opportunity to say that nicotine in tobacco is found to be more addictive than other drugs. According to the Worldwatch Institute, illness caused due to tobacco costs nearly 20 billion US dollars a year on health care and treatment. This is in addition to the loss of productivity and manpower. It is true that the Government earns substantially through taxes and through other revenues. But, more than double this amount is spent on compensating for economic losses and health care for treating tobacco-related diseases. Recently, the ICMR conducted a study, which shows that the average cost for treating one case of tobacco-related cancer is Rs. 3.5 lakhs;

and India has, at least, two lakh such new cancer cases every year. Now, I would like to go into the economics of tobacco production. Sir, 0.3 per cent of the arable land is used for producing tobacco in our country and our country is producing nearly 550 million kgs. annually. Tobacco production has a comparative advantage over the other commercial crops and earnings from tobacco are almost double, per hectare. But the economics and revenues should not be misunderstood by us. The health of the people is very important and vital for a healthy nation. Recently, I read a news item, that a 17-year old school boy in Delhi underwent an emergency heart operation. He was a heavy smoker from the age of 9 and the damage to his heart was quite extensive. This small incident alone gives a clear picture of our youth and we should not allow our future generation to fall in this trap. Studies have also revealed that prevalence of smoking tobacco is about 50 per cent in adult males and they are at a high risk of developing lung diseases, in addition to cancer. It is also said that use of tobacco leads to more than 25 diseases. Passive smokers are also not spared from this.

We should look beyond the revenues that accrue from tobacco production and tobacco products. We have to adopt strategies to stop the young from consuming tobacco and related products. The harm due to tobacco consumption is caused in multiple manner. Deaths lead to loss of income for family and disability in midlife. To help people to have healthy life and environment, the Government should come forward with some strict and hard decisions. The policies on tobacco taxation are required to be redefined. People should be encouraged to take up a" -native farming methods, and, for this, a lot 'of publicity and educate . . is required. Separate and special tax should be levied on tobacco products, which should be spent exclusively on treating poor patients who are affected due to consumption of tobacco or tobacco-related pducts and also on creating awareness among the people about the adv -se effects of smoking.

Advertising on, smoking in the print media and in the private electronic media should be banned. There is also a need to strictly ban smoking in public places. This ban is presently in force in Delhi and Kerala. The implementation of ban in Kerala has had a cognisable effect. The sale of cigarettes and bidis in Kerala has significantly come down due to the ban on smoking. Therefore, I call upon the hon. Minister of Health to take up the issue with the State Governments and persuade them in imposing such ban in ail the States. Strict Government policies to prevent and discourage

the use of tobacco and tobacco products and creating public awareness would go a long way in helping people to get out of the habit and prevent others from falling a prey to it.

Finally, I would like to remind once again, through you, the hon. Minister that tobacco farmers are also equally important. Our Chief Minister, Shri Chandra Babu Naidu, has already taken the initiative by announcing one year tax holiday. The Central Government should also come out to the rescue of the farmers by announcing some scheme or policy to support and help the tobacco farmers. Thank you.

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu): Mr. Vice-Chairman, Sir, the subject that we are dealing with concerns not only our nation, but also the entire globe. The 22nd Report of the Committee on Subordinate Legislation made some recommendations to see that this particular problem is eradicated from our country. Sir, our country, with the help of the WHO, had convened an international conference on this. According to the WHO, about 1.25 billion people are addicted to smoking in the world. One more report says that by 2020 AD, that is two decades from now, 10 million people will die because of this practice. Sir, out of these 10 million people, 70 per cent belong to the developing countries. In India, 8 lakh people are dying every year due to the use of tobacco and tobacco related products. If a person is affected by cancer, according to the Indian Council of Medical Research, the nation has to bear Rs. 3,50,000 as medical expenses. So, the national exchequer is also losing. In India, 45 per cent men and 7 per cent women consume tobacco in one form or the other. The Delhi Government has already banned the sale of cigarettes to minors. It will come into effect from 01.01.2001. The Kerala High Court has banned smoking at public places. In this regard, a research has also been done by the medical college and the Regional Cancer Institute, with the funds provided by the Oxford University. We know the effects of this menace. Usually, when I used to say, "I am not a smoker; I do not touch liquor; I am not a victim of the vices that are prevailing in the society", my friends used to say, "Why do you want to live in this world? When you do not smoke; when you do not take liquor; when you do not have any vices, then what is the purpose of life? Why do you want to live?" This is the question that my friends usually used to ask me, but in a lighter vein. When a person consumes liquor, only that person is affected who consumes it. But, as far as smoking is concerned, it is not only the person who smokes

is affected, but the smoke emitted by him affects the others also who inhale that. Therefore, I feel, it is more injurious than consuming liquor. Smoking is not only responsible for cancer, but also for increase of cholesterol; high blood pressure; narrowing of arteries, which may lead to heart attack. Smoking is one of the main reasons which is responsible for all these things. When it is so, we cannot allow it to go on, merely for revenue generation. How can we dissuade this? We can dissuade this by an Act, by propaganda, by the actions and policies of the Government. So, I would like to know, what is the Government doing in this regard? Here, I would like to give some figure. I am not accusing any Government, or extending my finger against any particular Government. In India, prior to 1987, on cigarettes, irrespective of the length and types, we used to charge excise duty at the rate of 75 per cent of the price of cigarettes. Since 1987, the Government of India changed the policy of taxation. In 1987, the ad valorem duty structure was replaced by a specific duty structure, based on the length of the cigarettes. Even by raising the price of the cigarettes, we are dissuading this practice. I will tell you how it affects us. The increase in excise duty on the average price of each length, as applied in 1987, with a specific duty structure was: excise duty, per thousand cigarettes, that filters below 85 mm Rs. 400; filters below 75 mm Rs. 300; filters below 70 mm Rs. 200; non-filters below 70 mm, Rs. 150. Now, I give the average price, per thousand cigarettes. Filters below 85 mm. Rs. 557; filters below 75 mm Rs. 475, filters below 70 mm Rs. 330; non-filters below 70 mm Rs. 280. These prices were prevailing in 1987. The incidence of excise duty, as a percentage of the average price are: for filters below 85 mm it is 72%; for filters below 75 mm, it is 63%; for filters below 70mm, it is 61%; for non-filters below 70 mm, it is 53%. But the impact of specific duty on incidence of duty on average price of 10 cigarettes, 1987 versus 2000 is this. Sir, the incidence of duty on the average price, per pack, in 1987 in respect of filters below 85 mm was 72%; the excise duty per thousand cigarettes in 2000 is Rs. 1260; the average price of 1000 cigarettes in 2000 is Rs. 2305. Therefore, the excise duty which was collected by the Government at 72% in 1987 has come down to 55% in the year 2000. For filters below 75 mm, the incidence of duty on the average price, per pack, in 1987 was 63%; the excise duty per 1000 cigarettes in 2000 is Rs.945; the average price of 1000 cigarettes in 2000 is Rs.1900. Therefore, the excise duty which was charged by the Government of India in 1987 was 63%, in the year 2000, it has been reduced to 48%. In case of filters below 70 mm, the incidence of duty on the average price, per

pack, in 1987 was 61%; the excise duty per 1000 cigarettes in 2000 is Rs.580; the average price of 1000 cigarettes in 2000 is Rs. 1158. Therefore, the excise duty which was charged by the Government of India at 61% in 1987 has now been reduced to 50% in the year 2000. Then, in case of non-filters below 70 mm, the incidence of duty on the average price, per pack, in 1987 was 53%; the excise duty per thousand cigarettes in 2000 is Rs.390; the average price of 1000 cigarettes in 2000 is Rs.866.

[THE VICE-CHAIRMAN (SHRI RAMA SHANKER KAUSHIK) in the chair)

The excise duty which was charged a 53% by the Government of India in 1987 has come down to 45% in the year 2000. To sum up, I would say that the excise duty which was charged a 72% by the Government of India in respect of filters below 85 mm in 1987 has come down to 55% in the year 2000. The excise duty which was charged at 63% by the Government of India in respect of filters below 75 mm in 1987 has come down to 48% in the year 2000. The excise duty which was charged at 61 % by the Government of India in respect of filters below 70 mm has come down to 50% in the year 2000. The excise duty which was charged at 53% by the Government of India in respect of non-filters below 70 mm in 1987 has come down to 45% in the year 2000. This is what I have to say. The multinational companies are trying their best to catch their fish. Therefore, I ask the hon. Minister to take these statistics to the Minister of Finance. Tell "him what are the suggestions you want to make. If you want the details, I can give. But my suggestions are: the specific duty, per thousand, in respect of filters below 85 mm should be Rs. 1260, up to a price of Rs. 1950; the *ad valorem* duty, per thousand, in respect of filters below 85 mm should be plus 75%, above Rs. 1950. In case of filters below 75 mm, the specific duty, per thousand, should be Rs.945. up to a price of Rs. 1150, and the *ad valorem* duty, per thousand, should be plus 70%, above Rs. 1150. In case of filters below 70 mm, the specific duty, per thousand, should be Rs.580, up to a price of Rs.1000; and the *ad valorem* duty, per thousand, should be plus 65%, above Rs. 1000. In case of non-filters below 70 mm, the specific duty, per thousand, should be Rs.390, up to a price of Rs.780, and the *ad valorem* duty, per thousand, should be plus 55%. above Rs.780. In case of non-filters below 60 mm, the specific duty, per thousand, should be Rs. 115, up to a price of Rs.300, and the *ad valorem* duty, per thousand, should be plus 40%, above Rs.300. If the suggestions made by me are accepted by the Government of India,

there will be two benefits. It will dissuade the smokers from the habit of smoking. This is number one. Sir, usually, I would have asked for some allocations from the Government Exchequer. But if this suggestion of mine is accepted and implemented properly, it will bring Rs. 1,500 crores to the Government's coffers. But I fear, the multinationals will stand in our way. ...*(Interruptions)*... My point is, quick revenue generation is not the problem. There are so many means to dissuade smoking, and one among them is to raise the price of tobacco products. This has also been accepted by W.H.O and the World Bank in a recently published publication titled, 'Higher Taxes Key to the Battle Against Tobacco.' It is said that by raising the price of tobacco, the smokers can be dissuaded. On that also, I said that the Government will get Rs. 1,500 crores.

The next thing that I would like to say is related to contraband cigarettes which are coming *via* Nepal. ...*(Interruptions)*...

SHRI P.N. SIVA (Tamil Nadu) : Are you worried about the revenue or the health of the people?

SHRI S. VIDUTHALAI VIRUMBI: No; I am worried about the health. Sir, all of a sudden, we cannot ban it. My point is, you must see that this practice is reduced. There are so many ways to reduce this practice, and when we want to reduce this practice, this is one of the ways. This is what I wanted to say. Now, Sir, I was saying that contraband cigarettes are coming *via* Nepal. They are saying that Chinese goods are coming into India. We are producing electronic goods worth Rs. 30,000 crores, and we are getting electronic goods worth Rs.900-1100 crores from China. It is not so much agitating our mind. Sir, according to one estimate, a sum of Rs. 2,000 crores had been more or less lost because of the smuggling from Nepal. It is the result of our policies *vis-a-vis* Nepal. Even, Sir, a letter has been given to the Government of India in the month of September by a V.I.P., in this regard. It is because of the free inflow of foreign-brand cigarettes. When the foreign-brand cigarettes are coming into India, the main thing is the excise duty. We are concerned about the length of the cigarettes and not about the quality of the tobacco which has been used in those cigarettes. That is the main issue. I do not know, Sir, who has won the battle of 1997, but I feel that once again, the multinational companies are able to have their say. Therefore, Sir, the main issue that is related to this Bill is that it is concerned with the health of the people.

Throughout the world, 1.25 billion smokers are there. I think, about one crore people will die within 20 years, and, therefore, it has to be curbed. This practice can be curbed only by banning it. But, all of a sudden, we cannot ban it. It is not possible. And if we do it, some people may say that their Fundamental Rights are being curbed and they would file writ petitions in the courts. Recently, the W.H.O. has produced a report consisting of 240 pages. It wanted to make a comprehensive report, but the tobacco lobby did not allow it to continue its study further. They were successful in their efforts to block it and they were able to stand by it. Sir, this tobacco lobby is so powerful that they were able to block and stand in the way of the W.H.O. in producing a comprehensive report on it. It is very easy for them to lobby in the world market. Therefore, if we want to ban it, I welcome it. The hon. Minister has already said in Parliament that a draft Bill on this issue is on the anvil. I hope, this will help in dissuading the people from smoking. The Government should take into account all the points which have been made by the learned Members of this House. At the time of drafting, the Government should also take into consideration whatever suggestions made in the House. I think, in this way, they can dissuade them first and ban it later. In this way, I feel, the future generations can be saved from this menace. With these words, I conclude.

**श्री एस.एस. अहलुवालिया:** उपसभाध्यक्ष महोदय, हमारे माननीय बुजुर्ग सांसद सरदार कर्तार सिंह दुग्गल जी ने धूम्रपान निषेध विधेयक, 2000 सदन में रखा है, मैं उस का समर्थन करने के लिए खड़ा हुआ हूँ। महोदय, पोटेसियम साइनाइड से तीव्र गति की मौत और कोई जहर नहीं दे सकता, पर वह भी इतना खतरनाक नहीं है जितनी तम्बाकू है। आज तक उस के स्वाद का विश्लेषण कोई नहीं कर पाया क्योंकि उसे खाने वाला तुरंत मर जाता है। फर्क इतना ही है कि सिगरेट पीने वाला आदमी खुद को तो मारता ही है, साथ में जो धूम्रपान नहीं करता है धीरे-धीरे उस को भी मार डालता है।

महोदय, यही कारण है कि आज से 300 वर्ष पूर्व हमारे गुरु गोविंद सिंह जी महाराज ने धूम्रपान पर निषेध लगाया था। जब खालसा पंथ का सृजन किया तो उन्होंने जिन चीजों का निषेध करने को कहा और ब्रत लेने की बात की, उस में तम्बाकू का सेवन किसी भी रूप में करना निषेध किया। यह बात उन्होंने 300 साल पहले 1699 में कही और आज वर्ष 2000 चल रहा है। महोदय, सिर्फ 40 साल पहले विश्व का अपने को सब से वैज्ञानिक मानने वाले देश अमेरिका ने तम्बाकू के निषेध को महसूस किया जब कैंसर के बारे में साइंटिस्ट्स ने पता लगाया और उस का पहला कारण उन्होंने तम्बाकू के सेवन को भी बताया। आज 40 वर्षों से अमेरिका सारे विश्व में तम्बाकू के निषेध का प्रचार कर रहा है।

4.00 PM

महोदय, आश्चर्य की बात है कि अभी हमारे एक पूर्व वक्ता ने हमारे देश में सब से महत्वपूर्ण और सब से आकर्षित खेल क्रिकेट बतलाया। महोदय, मैं क्रिकेट का विरोधी हूँ क्योंकि मैं समझता हूँ कि क्रिकेट वहीं खेला जाता है जहाँ ब्रिटिश साम्राज्यवाद का युनियन जैक फहराया जाता है। वहीं के लोग जो कि ब्रिटिश साम्राज्यवाद के गुलाम थे, वहीं क्रिकेट खेलते हैं। दुर्भाग्य यह है कि क्रिकेट भी वहीं से शुरू हुआ। जब ब्रिटिश हमारे देश में नहीं आए थे तो हमारे यहां लोग हुक्का और बीड़ी के रूप में तम्बाकू का प्रयोग करते थे। सिगरेट हमारे देश में ब्रिटिश साम्राज्यवाद की देन है। आप किसी भी डॉक्टर से चाहे वह नौसिखिया ही हो, पूछेंगे कि सिगरेट पीने से सब से पहले क्या चीज इफेक्ट होती है तो वह डॉक्टर जवाब देगा कि यह आप के लंग्स को इफेक्ट करती है, सांस फूलने लगती है, आप की क्षमता को क्षीण करती है। लेकिन जब क्रिकेट के मैदान में हम बॉलर को उस की छाती पर विल्स का लेबल लगा देखते हैं और बैट्समैन की जर्सी पर विल्स लिखा देखते हैं, जब क्रिकेट का प्रचार इस तरह से होता है तो हम देश के नौजवानों को कैसे रोक सकेंगे? जब देश का नौजवान एक अच्छे बल्लेबाज को, एक अच्छे गेंदबाज को देखकर वैसा बनने की कोशिश करता है, लेकिन साथ-ही-साथ वह उस खिलाड़ी की जर्सी पर सिगरेट कंपनी का प्रचार भी देखता है, तो वह उस का सेवन करने में कोई हर्ज नहीं समझता। महोदय, और तो और आजकल टी.वी. चैनल्स और मैगजींस में “मेड फॉर ईच अदर” दिखाया जाता है। किसी खूबसूरत और सुखी दम्पति को अगर दिखाते थे तो उसके नीचे लिखा होता था मेड फार ईच अदर और उसके नीचे किसी सिगरेट कम्पनी का नाम लिखा होता था, जैसे कि जो सिगरेट नहीं पीता, वह खूबसूरत भी नहीं हो सकता, तंदुरुस्त भी नहीं हो सकता और उसका दाम्पत्य जीवन भी सुखी नहीं हो सकता, ऐसा महसूस कराया जाता था। टी.वी. पर जो प्रोग्राम दिखाए जाते हैं उनमें दिखाते हैं कि ट्रेकिंग करते-करते पहाड़ से कोई आदमी गिर गया है और एक दरख्त को या लता को पकड़ कर लटक रहा है, लेकिन उसको बचाने वाला कौन है? वह सिगरेट पीने वाला आदमी है और उसको हरकुलिस की तरह दिखाया जा रहा है या टारजन के बेटे की तरह दिखाया जा रहा है, यह बड़ा दुर्भाग्यपूर्ण है। इस तरह से हम कहां जा रहे हैं?

महोदय, 1975 में इसी सदन ने एक एक्ट पास किया। एक्ट पास करके क्या कहा गया? सिगरेट बंद करने की बात इंदिरा जी ने सोच ली कि इसका सेवन बंद होना चाहिए, उनके दिमाग में भी यह बात आई थी किन्तु वही बात हमारे बेरिस्टर सांसद श्री फाली नारीमन ने बड़े साफ शब्दों में कही। उन्होंने इसका समर्थन तो किया किन्तु इस बारे में जो और प्राब्लम हैं उनकी तरफ भी ध्यान खींचा। मैं समझता हूँ कि हमारे सबसे सीनियर सांसद, भूतपूर्व वित्त मंत्री, श्री प्रणब मुखर्जी जी बैठे हुए हैं, उनको मालूम होगा कि सबसे पहले वित्त मंत्रालय से इस पर रोक आती है कि हमें इतनी ऐक्साइज मिलती है, उसका क्या होगा? बजट डेफिसिट में चला जाएगा, हम क्या करें? दूसरी तरफ बात आती है कि तम्बाकू की खेती करने वाले जो हमारे किसान हैं, उनका क्या होगा? तीसरी बात आती है कि हमारे गांव-देहांत में जो लाखों बीड़ी बनाने वाले लोग हैं उनका क्या होगा? चौथी बात आती है कि आदिवासियों के लिए रोटी कमाने का एकमात्र साधन तेंदु पत्ता है, जो उनका सम्बल है, उनका क्या होगा? लेकिन, महोदय, एक राष्ट्र को तंदुरुस्त करने के लिए, एक राष्ट्र के नागरिक को तंदुरुस्त करने के लिए, उनके भविष्य

को तंदुरुस्त करने के लिए हमें कुछ न कुछ कदम उठाने पड़ेंगे। अभी सरला माहेश्वरी जी बता रही थी कि निकोटिन कितनी खतरनाक है। महोदय, गांव-देहात में आप देखते होंगे कि गाय को एक बीमारी हो जाती है खुर की बीमारी, उसमें कीड़ा लग जाता है और उसका मुंह पक जाता है, उसे माउथ एंट पुट डिजीज़ कहते हैं। गाय अपने पैर से अपने भार को ढो नहीं सकती, अगर उसका इलाज न हो तो वह बैठ जाती है और बैठ जाती है तो आहिस्ते-आहिस्ते वह रोगग्रस्त होकर काफी तकलीफ पाती है। उसका इलाज निकोटिन सल्फेट से किया जाता है। उसके खुर में बड़े-बड़े कीड़े पड़ जाते हैं और फिर तम्बाकू को पानी में भिगोकर उसके पानी के छींटे मारने से वे कीड़े मरते हैं। और तो और खेत में जो कोमल तरह की पैदावार होती है, जैसे भिंडी है, बैंगन के पौधे हैं या लता है, उन पर भी कीड़े जब लग जाते हैं तो तम्बाकू के पानी का छिड़काव करने से वे कीड़े मर जाते हैं। अब इसी से सोचना चाहिए कि उस तम्बाकू को जला-जला कर लोग जब पी रहे हैं तो अपने को कितना जला रहे हैं, अपना कलेजा कितना जला रहे हैं। इस चीज़ पर चर्चा होती रही है। पर 1975 के एक्ट में जब वित्त मंत्रालय ने और दूसरे मंत्रालयों ने दबाव दिया कि हमारा क्या होगा, इतना पैसा कहां से आएगा तो इंदिरा जी ने कहा, ठीक है, अमीर आदमी अगर पीकर मरना चाहता है तो मरने दो लेकिन इसके पैकेट पर लिख डालो कि यह स्वास्थ्य के लिए हानिकारक है। आज दो चीजें बिकती हैं — शराब और सिगरेट, दोनों पर लिखा हुआ है कि ये स्वास्थ्य के लिए हानिकारक हैं, लेकिन उसके बावजूद भी लोग पीए जा रहे हैं। हमारे विरुम्भी भाई ने बड़े अच्छे शब्दों में कहा कि लिकर का सेवन वे नहीं करते, मैं भी नहीं करता हूं, उससे इफेक्ट दूसरे को नहीं होता, जो पीएगा नशा उसी को चढ़ेगा। किन्तु अगर मेरे पड़ौस में बैठकर कोई महिला या पुरुष धूम्रपान करता है तो उसका एफेक्ट मेरे पर जरूर पड़ता है। महोदय, जैसे रेल गाड़ियों में, हवाई जहाजों में डॉमेस्टिक लाईनों में स्मोकिंग बेन की गई है और कई इंटरनेशनल लाईनों में स्मोकिंग बेन है लेकिन दुर्भाग्य यह है कि हमारी एयर इंडिया में, इंटरनेशनल फ्लाइट्स में स्मोकिंग बेन अभी तक नहीं हुई है। सारी की सारी इंटरनेशनल फ्लाइट्स, दूसरे बड़े-बड़े मुल्कों की जिन्होंने कैंसर के बारे में शोध किए हैं उन्होंने तो बेन कर दी है लेकिन हमारे यहां बेन नहीं हुई है। महोदय, किसी ट्रेन के डिब्बे में खास करके एयरकंडीशंड कोच में चाहे टू -टॉयर, थ्री टॉयर हो या फर्स्ट ए.सी. हो उसके अंदर अगर एक आदमी सिगरेट पीने लगे तो वह पूरे 18 के 18 पैसंजर्स को घुमाता रहता है क्योंकि वह हवा वहां घूमती रहती है। इसको रोकने के लिए सोचना चाहिए। महोदय, और तो और हमारी गैलरी में भी सिगरेट पीने वाले राज्य सभा के सांसद बहुत कम हैं किन्तु इतना धुआधार पीते हैं, इतनी ज्यादा पीते हैं और बाहर निकलिए कि गैलरी में भी सिगरेट की बदबू आई हुई होती है। महोदय, जैसा मैंने कहा कि सिगरेट खुद को तो मारती ही है साथ वाले को भी बिस्तर पकड़ा देती है। पर यह सवाल बहुत दिनों से चलता आ रहा है और जैसा मैंने कहा कि सामाजिक व्यवस्था में परिवर्तन लाने के लिए उस वक्त यह मुहिम गुरु गोविंद सिंह महाराज ने भी चलाई। पर कई विरोध करने वालों ने जो जबरन सिगरेट नहीं पीते थे क्योंकि वे पीते हैं इसलिए मैं भी पीऊंगा तो लोग पीने लगे। पर यह हैल्थ के लिए खराब है। जब पूरे राष्ट्र में हम मांग कर रहे हैं तो यहां पर कई बिल पुरःस्थापित किए गए हैं जहां राइट टू हैल्थ की बात कही गई है, हैल्थ फार ऑल के कंसेप्ट पर भारत सरकार ने, भारत ने यूनाइटेड नेशंस में एग्रीमेंट पर दस्तखत किए हुए हैं हैल्थ फार ऑल पर और सारा विश्व जब आज कह रहा है "Health for All", "Job for All", "Security for All", "Justice for All", "Shelter for All", "Education for All" आज वहां पर हैल्थ अपनी तो खराब करनी ही करनी है दूसरे की भी

करनी है तो ऐसा प्रावधान समाज में क्यों रह गया है, सिर्फ इसीलिए कि हमें एक्साइज शुल्क मिलती है, राष्ट्र को फायदा है। पर राष्ट्र का स्वास्थ्य कमजोर हो जाए, राष्ट्र कमजोर हो जाए उसके बारे में भी सोचने की जरूरत है। महोदय, 1975 का बिल सिर्फ वहीं जाकर रुक गया था कि इसमें दो अक्षर लिखे जाएं सिगरेट के डिब्बे पर और बात समाप्त हो जाए। महोदय, कर्तार सिंह दुग्गल जी जो यह धूम्रपान निषेध बिल लाए हैं उसका समर्थन करते हुए मैं कुछ सुझाव भी देना चाहूंगा। जैसा मैंने कहा कि जो हमारे तम्बाकू की खेती करने वाले लोग हैं उनके लिए कोई नई फसल—कैश क्रॉप के बारे में उसी जस्टेशन पीरियड के अंदर हमारे कृषि अनुसंधान विभाग ने बहुत तरह के बीज उत्पादन किए हैं, बीज बनाए हैं और शोध किए हैं वैसे बीजों को देकर वैसी खेती चलाई जाए, उसका प्रचार किया जाए। साथ में जो बीड़ी बनाने वाले गांव-देहात में बैठे हैं, बीड़ी बनाने के सिवाए उनके पास कोई काम नहीं है तो उनके लिए रोजगार की व्यवस्था की जाए। तीसरे, जो आदिवासी तेंदू पत्ते पर निर्भर करते हैं उस तेंदू पत्ते से और क्या किया जा सकता है या तेंदू पत्ता की जगह और क्या उनके हाथ में दिया जा सकता है जिससे वह रोजमर्रा की कमाई कर सकें। पर 1975 में इंदिरा जी के वक्त वित्त मंत्री ने कहा कि इससे एक्साइज को लौस होगा, इसको कंटीन्यू करना चाहिए। यह बात न आए हम उन चीजों को ताक पर रखकर राष्ट्र के स्वास्थ्य की बात की कल्पना करें। महोदय, मैं इसीलिए कह रहा हूं कि मैं जब से इस सदन में आया, मैं 1986 से साईंस एंड टेक्नालॉजी की कंसल्टेटिव कमेटी में मेंबर रहा हूं और मुझको एक बार टाटा मेमोरियल इंस्टीट्यूट में जाने का मौका लगा। वहां के डायरेक्टर देसाई से मैंने पूछा कि आपका जो प्रोफार्मा है वह मुझको दिखाएं। तो उसमें पहले दो पेज में नाम और उम्र के साथ-साथ लिखा हुआ था कि क्या आप बीड़ी पीते हैं, सिगरेट पीते हैं, खेनी खाते हैं, तम्बाकू का सेवन करते हैं तथा किस उम्र में छोड़ा, किस उम्र में पकड़ा, यह सारा लिखा हुआ है। अगर पहले पेज में उनके 16 सवाल हैं और 16 सवाल में से अगर 8 में भी आपने लिख दिया कि 'हां' तम्बाकू का सेवन किसी रूप में आपने किया है तो वहीं डिटेक्ट कर लेते हैं कि आपको कैंसर हुआ है और कैंसर के आप मरीज हैं और वे सीधा ओनकालोजिस्ट को बुलाकर कह देते हैं। उस समय वहां डा. आडवाणी ओनकालोजिस्ट थे और उनको बुलाकर कह दिया था कि भाई जरा इनका चैक-अप करा दीजिए और इनको आपरेट करके कैमियोथरेपी में डाल दीजिए। महोदय, आज सबसे कोस्टली ट्रीटमेंट कैंसर का है और ट्रीटमेंट तो है ही नहीं, बस डाक्टर जवाब दे देते हैं कि आपकी मौत तो निश्चित है पर आप आराम से मरें इसका बंदोबस्त हम आपको करके दे सकते हैं और उस आराम की मौत के लिए भी साढ़े तीन लाख, साढ़े चार लाख रुपये लगते हैं तब वह मौत आराम की होगी। उस आराम को पाने के लिए आपरेशन और कैमियोथरेपी होती है वह बहुत दर्दनाक और भयानक होती है। महोदय, जिसकी मां चीखती है, जिसका पिता चीखता है, जिसका बच्चा चीखता है, उन परिवार वालों से आप पूछिए। उनका चित्रण, उनका विश्लेषण धूम्रपान करने वालों की आंखों के सामने दिखाने की जरूरत है। उसको देखकर आदमी की रूह कांप जाती है। महोदय, यही कहते हुए मैं सरकार से मांग करता हूं कि इस विधेयक की मांग को स्वीकार करते हुए एक विधेयक तुरन्त लाये और धूम्रपान निषेध और धूम्रपान से मुक्त भारत का निर्माण करें और स्वस्थ भारतीय नागरिकों की एक जमात तैयार करें। धन्यवाद।

SHRI SANTOSH BAGRODIA (Rajasthan): Mr. Vice-Chairman, I thank you for giving me this opportunity to discuss about the Prohibition of

Smoking Bill, 2000, and I congratulate Shri Kartar Singh Duggal on bringing this Private Members' Bill. I wish the Government could be equally conscious of bringing not only this kind of a Bill but even a more stringent Bill. Sir, I remember, way back in 1996, I had brought a Bill on pan masala and other tobacco products. I also remember one of my good friends who was my colleague sitting next to me--I do not want to quote his name; he was eating pan masala day and night--when I was talking about it, he got up and said, "Look at me. How healthy I am! I have been eating pan masala for 30 years." I know this man who looks now so lean and thin. He has been so unwell. I met him about a year ago somewhere. He said, "You were right. I am suffering not only from all kinds of ailments but I am also not allowed to eat anything. I can't eat cold things; I can't eat hot things." His mouth is fully affected; his entire body is affected. When we all know, when the whole world knows that tobacco is a thing which is harmful, I really don't know why we need to discuss this issue at all. This has to be stopped. We have a number of ordinances coming from the Government. Why not a stringent ordinance on this? Just for your information, Sir, in USA, some claim was made by the smokers themselves, because the companies, which are producing cigarettes, did not disclose the fact that in their research, they found that this was harmful to health. That is why the Supreme Court-1 may be wrong; I don't know whether it is the Supreme Court or the High Court--gave a judgement, imposing a penalty on these cigarette manufacturers. They have been asked to pay 230 billion dollars to the smokers in the next ten years. They have made so much money in the last 40, 50 or 100 years. They accepted this 230 billion dollars' penalty and they said that they would pay it in ten years. They simply raised the value of the cigarettes. Some complaints would come again from the smokers and the cigarette manufacturers would pay the penalty. But it doesn't solve the problem. I think this problem is worse than the drug problem. I think this is a crime worse than any other crime in the world. Even manufacturing tobacco products should be made punishable. There should be more stringent laws. What is happening? In my college days, in the 50's and 60's, it was a fashion. Even young boys used to smoke. Young girls were not smoking in those days. Nowadays, even girls smoke. I was studying in St. Xavier's College in Calcutta. There were a number of girls' colleges around. I had seen the boys smoking and moving around in style, as if that is the only greatest thing in life. That habit went on increasing. Nobody bothered as to what was going to happen to those children, Now that habit is coming down, If anybody says

that smoking cannot be given up, I beg to differ with him. Anything can be started and anything can be given up. You only need the will power. In some countries, some patches have been introduced. They call it nicotine patches. A number of pills are introduced. If you take them, you don't feel take smoking. They are not available here. The hon. Health Minister is here. I request him to import these pills, as we do in the case of condoms. You import these pills and distribute them, in a big way, near the schools and colleges, at least. People like you and me--I don't smoke--if people of our generation, have been smoking at this age, let them die. But don't let our coming generation die at the young age. We are responsible for them. Probably, our forefathers did not understand it. Now we understand it. It has been proved beyond doubt that it is harmful to health. My colleague, Mr. Ahluwalia, mentioned so many things about cancer, going to the Tata Memorial Hospital, etc. These are all facts of life. I have visited three or four cancer research centres in the world. It is just miserable. There are various reasons which I would like Mr. Ahluwalia also to know. This is one of the most important reasons for cancer. Those who are not smoking can also get cancer. That doesn't mean smoking is good. But smoking is the most important factor. The Health Ministry has to give a lot of advertisements and introduce a lot of educational programmes. They have to make a large budget for advertisements and making the people and the students understand that smoking is not only injurious to health, but it is also not a fashion.

Sir, you will be glad to know that in USA and other developed countries, if anybody smokes now, he is looked down upon; people do not appreciate it anymore; it is no more in fashion. As far as I am concerned, if anybody smokes, sitting next to me, I just leave the place. For his pleasure, I am not going to spoil my health. This is the attitude there; they just leave the place. Some States, like California, are free of smoking in public places; no smoking is allowed. I think smoking is, probably, banned in Delhi; but are we able to implement it? Set some examples. Mr. Minister, by bringing some people to book and those cases should be given wide publicity. Then only, the law banning smoking in public places will become effective. I know, in certain States, small, small rooms have been made where one can go in and smoke, and, after smoking, one can come out. You cannot continue smoking everywhere. You cannot destroy the health of the community. It is our responsibility. You, in the Government, and we, sitting here, are jointly responsible. We are willing to support you wholeheartedly,-

if you take any steps in the interests of the children and the youth, so that their health can be maintained.

It is worse than liquor, Sir. If somebody takes hard liquor, he is killing himself. I am not suggesting that he should drink. But if somebody is drinking, he is, at least, not spoiling the entire atmosphere; he is not vitiating the health of the entire community; he is not affecting the health of people around him. But by smoking, the entire atmosphere is being polluted.

Take Singapore. If you drop -- what to talk of a leftover butt' of a used cigarette -- even a small amount of cigarette-ash on the road or any public place, you have to pay \$ 500 fine; this law is being implemented there. As a result, entire Singapore is free of smoke and free of cigarettes.

Sir, we do not want Romeos, with cigarettes in their mouths. If you can make a stringent law for schools and colleges -- I think it is banned to sell -- that if any student is found smoking, to begin with, he should not be allowed admission in any college or school, and if he is still found smoking, the first punishment should be that he is thrown out of the school or college; if this kind of stringent action is taken, I am sure, smoking will be reduced, if not fully removed from the life of our young people, the life of our children or the future of our country.

Sir, this is a subject on which unlimited discussion can take place. I do not want to make the discussion unlimited. I want to limit the discussion. But I do want unlimited action by the hon. Minister. He is a doctor and he understands the subject very well. We can tell him once; we can tell him hundred times; he understands. A figure of three or four lakhs involved in treatment of cancer was mentioned. I want to let my colleague, Mr. Ahluwalia, know that it is not three or four lakhs; cancer treatment needs more than a million for primary treatment and even if the patient is treated a little.,, he will need, at least, a hundred to two hundred rupees per day for medicines only, throughout his lifetime.

How many people in our country can afford it? Sir, through you, I would like to bring to the notice of the hon, Minister that one. 100 milligram tablet of cyclosporin costs one hundred rupees. Every patient needs it, in doses, for his whole life, for transplantation. Therefore, Sir, I strongly

support this Bill, and I strongly request the hon. Minister, who is fortunately present here, that please bring forward a very strong legislation so that smoking is not possible anywhere in the country. I think some PIL against the cigarette manufacturers has also been filed in the Supreme Court. I wish these cigarette companies are penalised, penalised to a limit that they are forced to close down their business. They should be put in such a situation that they can never raise their heads; they are never able to restart their business. If cigarettes are not manufactured in the country, how much smuggling can they do? Why don't you ban the manufacture of cigarettes? Forget about what kind of revenue you are getting from it. The Finance Minister says that the Government is getting so much of revenue from it. What do you do with this money, if there is no health? You bring revenue from one side and spend it on saving the lives of your people! What is the use of that kind of revenue? So, forget about that revenue. Stop it completely. It will just not come into the country. I am sure, neither the WTO nor anybody else in the world can force us to import things like cigarette and liquor. If they force us, let us be courageous enough not to accept that kind of a situation, whether the WTO wants it or not. Sir, thank you very much. I once again appeal to the hon. Minister to please do something for the children of our country.

**उपसभाध्यक्ष (श्री रमा शंकर कौशिक):** श्री सी.पी. तिरुनावुक्कारासु, आपका समय तो है नहीं। विरुम्भी साहब ने काफी समय ले लिया है। विरुम्भी साहब बोल चुके हैं। आप अगर अपनी बात कहना चाहते हैं तो दो मिनट में कह दें।

**SHRI C.P. THIRUNAVUKKARASU (Pondicherry):** Sir, I will try to be very brief. Thank you very much for giving me an opportunity to speak on this Bill. Sir, cigarette kills four million people each year in the world. Even though it kills millions of people, smokers are unable to kick the habit. Unless tobacco is driven out of the country, everybody will fall a victim to it. Tobacco causes premature death.

Sir, in Japan alone, 98,000 men and women would die because of smoking. What is more tragic is, more and more teenagers are falling into its trap. They are taking it for fun, but, ultimately, they fall into the hell.

In Philippines, the minors are not prevented from taking puff. In Indonesia, the Consumption of cigarettes is very high. The tobacco lobby prevents the Government from prohibiting or regulating smoking.

The World Health Organisation has accused that the tobacco giants are preventing it from formulating a world anti-smoking treaty. If that treaty comes into being, then we can ban advertisements of tobacco products and vending machines of cigarettes. By imposing a high tax, people can be dissuaded from smoking.

In Geneva, at a public hearing, it was admitted by the cigarette companies that cigarette was poisonous. But, after the public hearing, they said that their products were good and they were proud of their products.

Sir, in China, more than 50 million people are smoking. This is the largest concentration in the world. Now, China is realising it and wants to halt its march, lest it affect the health of its people. In Thailand, a big campaign is going on in the temples by the monks that nicotine acts as an intoxicant. So is the case with Hong Kong, Taiwan and Malaysia. Singapore has taken some stringent measures in order to curb this addiction of the people. The WTO Treaty is not effective in rooting out smoking. Tobacco firms are more powerful. Since they pay a huge tax to the Government, the Government is not willing to interfere. The Government and the politicians are dependant on cigarette companies,

In India, the situation is different, in regard to preventing the use of tobacco. Hundreds of farmers are cultivating tobacco. If any attempt is made to prevent the same, the farmers would cry. But the Government should heed to our request. When hundreds of weavers in Kashmir were forbidden from knitting Shahtoosh shawls; and toddy-tappers had to find a different avocation as a result of prohibition in various States. So, the tobacco farmers can be asked to carry out some other things.

We should have political courage to prevent it. If we have the political courage, there will be a benefit to the community at large. If there is no political courage, tobacco will maim and kill several persons. So, please do it before the next coffin passes before us.

Nowadays, we are seeing in the newspapers slogans like, 'don't consume alcohol because it injures the liver; don't take pan *parag* because it will cause mouth cancer; don't smoke cigarette because it causes cancer; don't walk on the streets because pollution may cause cancer; don't use cellular phones because it causes brain cancer', in spite of these warnings, we do not stop using them. It is a habit, an addiction. It hardly dies.

I request the Minister to kindly do something in order to prohibit cigarette smoking. Thank you, Sir.

PROF. (SHRIMATI) BHARATI RAY (West Bengal): Thank you, Mr. Vice- Chairman, for giving me an opportunity to speak. I rise to support the Bill. Much has already been said about the injurious effects of smoking, and I don't want to repeat the points which my hon. colleagues have already made.

I would make only two points. I remember, a TV interview where a gentleman, who was advertising for the Rothman cigarettes, narrated how he lost his voice completely. He had to use an artificial voice stimulator to say something. He said, when he was advertising for the cigarettes, the company told him that he must also smoke. Otherwise, it would not be a convincing advertisement at all. He started smoking, and, as a result of it, he lost his voice. Now he is organising a movement against smoking in public as well as private places.

The second point I am making is, the countries which are exporting tobacco to us have already prohibited smoking in their countries. Now they are dumping their tobacco on us.

Why do we need a prohibition on smoking at public places?' Because, those who inhale smoke also get cancer. I want to say, you ban smoking not only in public places, but we should also start a campaign, asking our younger generation not to smoke at all, and give up smoking totally, if they are doing it.

Thank you.

**उपसभाध्यक्ष (श्री रमा शंकर कौशिक):** माननीय श्री कृपाल परमार जी। आपके दल का समय तो है नहीं और माननीय मंत्री जी को उत्तर भी देना है। आप दो मिनट में अपनी बात कह लीजिये।.....(व्यवधान).....

**एक माननीय सदस्य:** उधार के समय से बोल लीजिये।.....(व्यवधान).....

**श्री कृपाल परमार (हिमाचल प्रदेश):** मैं उधार के समय से बोल दूंगा। माननीय उपसभाध्यक्ष जी, जैसे कि कहा गया है कि उधार के समय में बोल रहा हूं। इसलिए मैं समय की सीमा में अपने आप को बांध कर के इस विषय पर अपने विचार रखना चाहता हूं। वैसे तो धूम्रपान के बारे में इस सदन में बहुत कुछ कहा जा चुका है लेकिन यह एक ऐसा रोग है जो

इलाज करने के साथ साथ बढ़ता ही जा रहा है। यहां पर हर एक माननीय सदस्य जब भी कोई खड़ा हुआ है, इस विधेयक का उन्होंने समर्थन किया है लेकिन इसके बावजूद कुछ ऐसी मजबूरियां हैं, सदन में हम बात कर सकते हैं कि धूम्रपान को रोका जाना चाहिए।

लेकिन यथार्थ और सच्चाई के धरातल पर यह बढ़ता जा रहा है। यह चिंता का विषय है। यहां पर एक बात बार बार उठाई गई कि जिस तरीके से मैच और खेलों का आयोजन करने वाली, स्पांसर करने वाली कंपनियां खिलाड़ियों के सीने पर बिल्ले लगा कर अपनी सिगरेटों का विज्ञापन करती हैं उससे बच्चों में इसके पीने की जो लत पड़ रही है वह देश के लिए हानिकारक है। अमरीका में तो सिगरेट-बीड़ी का विज्ञापन देने के लिए और इन कंपनियों को खेलों का स्पांसर करने के लिए बैन है। मैं चाहता हूं कि हिन्दुस्तान में भी ऐसा बैन लगाना चाहिए। मात्र सिगरेट की डिब्बी पर यह लिख कर कि सिगरेट पीना सेहत के लिए हानिकारक है, यह काफी नहीं है। क्योंकि एक कहावत में सिगरेट पीने वालों के लिए कहा गया है कि **Fire on the one hand and fuel on the other.** उसके बावजूद भी सिगरेट पीने वालों में कमी नहीं आई। मैं पिछले दिनों चेन्नई में गया था। वहां पर अपोलो हॉस्पिटल का जो कैंसर विभाग है उसका एक विज्ञापन था एक बहुत बड़े होर्डिंग पर एक सिगरेट को कांटेदार तार में लपेटकर रखा गया था। उसके नीचे लिखा गया था कि **Trespassing is injurious to your health.** उसके बावजूद भी अगर सिगरेट पीने वालों में कमी नहीं आई है तो उसके लिए चाहिए कि कम से कम अगर हम अपने बीड़ी उत्पादन करने वालों को बचाना चाहते हैं, तंबाकू उत्पादन करने वालों को बचाना चाहते हैं तो हमें कम से कम यह करना होगा कि सिगरेट को बंद करके हमें एक अच्छी शुरुआत करनी चाहिए ताकि जो हमारी बीड़ी की कॉटेज इंडस्ट्री है वह भी बची रहे और जो कैंसर जैसा रोग सिगरेट पीने वालों के कारण आज देश में फैल रहा है उससे भी बचा जा सके। इन्हीं शब्दों के साथ, मैं इस विधेयक का समर्थन करता हूं। धन्यवाद।

**उपसभाध्यक्ष (श्री रमा शंकर कौशिक):** श्री पी० एन० शिवा। केवल दो मिनट।

**SHRI P.N. SIVA:** Sir, my name was there ....(Interruptions)...

**उपसभाध्यक्ष (श्री रमा शंकर कौशिक):** श्री पी.एन.शिवा। केवल दो मिनट।

**उपसभाध्यक्ष (श्री रमा शंकर कौशिक):** लेकिन आपके कई साथी बोल चुके हैं। आपकी पार्टी का 4 मिनट का टाइम था, 20 मिनट ले चुके हैं।.....(व्यवधान).....

**श्री एस.एस. अहलुवालिया:** कोई टाइम नहीं, प्राइवेट मेंबर्ज बिल्ज पर पूरा सदन बोलता है और सुरेश पचौरी जी के विधेयक पर हम एक घंटा बोले हैं।

**उपसभाध्यक्ष (श्री रमा शंकर कौशिक):** एक दूसरा विधेयक भी आने वाला है।

**श्री एस. एस. अहलुवालिया:** वह जरूरी नहीं है। वह अगली बार आएगा, आज शुरू नहीं हो सकता।

**उपसभाध्यक्ष (श्री रमा शंकर कौशिक):** अहलुवालिया जी, आपको क्या और बोलना है।

**श्री एस. एस. अहलुवालिया:** नहीं, मैं तो बोल चुका हूं।

SHRI P.N. SIVA : Mr. Vice-Chairman. Sir, I thank you for giving me this opportunity. This is an essential Bill and it has been taken up at the appropriate time. Much has been said by my colleagues about the hazardous effects of smoking and stressed that a Bill should be introduced to prohibit smoking for the welfare of some of our good friends. Sir, I would like to stress at the initial stage itself that cancer may come to a person due to many other reasons, but it is sure to come to a person who is addicted to smoking. Therefore, if smoking is prohibited, it will not only be in interests of the smokers and non-smokers but also in the interest of the general public. This Bill is welcome because it paves the way for restricting people from smoking. Sir, I have seen some patients who died of cancer. Fortunately, our Minister knows better in this regard, but I would like to tell some of our friends who are here that the worst thing if a man sees is a patient on his death bed suffering from cancer.

One thing which is said about cancer is that it is not contagious and that the patient is ambler till his last breath. Maybe, he is amble, but the person who is nearby cannot see the pain which he undergoes. I have witnessed and seen even some outstanding people and some of the members of my own family. More than the patient, the person nearby cannot tolerate the patient suffering from that pain and that pain cannot be described, cannot be explained in words. Cancer affects a person mainly because of tobacco. Is it not wise to restrict it? So, the Bill provides many such provisions as to how smoking could be restricted. As Mr. Bagrodia rightly said, liquor is injurious to health but it is not that much injurious as smoking, because, if a person consumes liquor - we are not advocating drinking - the liquor is mostly excreted; some of the liquor is digested. A little portion of it may be of some help to the person's health. Only a very little portion affects him, mostly it does not affect any other person who is nearby and who does not consume it. But in the case of smoking, it settles into his lungs, which is the most sensitive organ of a person's body. Moreover, when the smoke exhaled, it affects the person who is nearby, who is not at all connected with smoking. So, the western culture, which has crept into our nation, has swept away many of our original qualities, along with our health. I would like to suggest that the morality of the society can be maintained only by two sections of the people; one, by the parents; and the other, by the teachers. The teachers should preach and the parents should teach their children to keep away from vices. Whether it is a bad habit or a vice or a social evil, is not the question. Elders and fathers who are smoking should not smoke in front their children. As

somebody suggested, a student who is found smoking should be punished severely by the institution where he is studying, whether it is school or college.

उपसभाध्यक्ष (श्री रमा शंकर कौशिक): कृपया अब समाप्त करें।

SHRI P. N. SIVA: Sir, it is a very important Bill and I am very worried about the society and the health of our people, particularly the younger generation.

उपसभाध्यक्ष (श्री रमा शंकर कौशिक): कृपया समाप्त करें।

SHRI P. N. SIVA: Okay, I will finish. As my colleague, who is waiting has to introduce the Bill, I would like to conclude with only one word. The persons who are sponsoring big sports and games, events, as Shri Dipankar suggested this morning, are sponsoring for cigarette companies. They should not be encouraged. Advertisements in television and magazines regarding smoking should be banned immediately. Only one thing that I would like to suggest in this Bill is, any authorised officer or any police officer, not below the rank of a sub-inspector, may eject any person who contravenes any provisions. What I would like to suggest is, instead of 'not below the rank of a sub-inspector', any police officer of any category may eject any person who contravenes; it need not necessarily be a sub-inspector. Any police officer who is available can do that.

उपसभाध्यक्ष (श्री रमा शंकर कौशिक): कृपया आसन ग्रहण करें।

SHRI P. N. SIVA: So, in the best interest of the society....

उपसभाध्यक्ष (श्री रमा शंकर कौशिक): कृपया आसन ग्रहण करें। माननीय स्वास्थ्य मंत्री जी।

SHRI P. N. SIVA: Sir, I am concluding. So, in the best interest of the society and the future generation, I would like to support this Bill.

श्री अनन्तराय देवशंकर दवे (गुजरात): उपसभाध्यक्ष जी, मैं आधे मिनट में अपनी बात समाप्त कर दूंगा। इसी हाउस में ऐसे ही दो बिल श्री बागड़ौदिया और मैंने भी मूव किए हैं और सरकार की ओर से आश्वासन दिए जाने के बाद वह बिल विदझा हुए तो क्या आज मंत्री महोदय हाउस में ऐसा आश्वासन देंगे कि वह ऐसा बिल लाएंगे?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. C.P. THAKUR): I thank the hon. Member, Shri Duggai, who is not present here today, for having moved such a nice Bill and enlightening the House with important facts, I also thank all the hon. Members who have taken part in this discussion. They spoke at length, and authoritatively, on the subject. I thank Mr. Nariman who presented important facts about the harmful effects of smuggling. He also expressed his concern about the farmers, tobacco growers and bidi workers. Dr. Raja Ramanna pointed out the harmful effects of passive smoking. Shri Lalitbhai Mehta enlightened the House on how the cigarettes are smuggled into the country. Shri Paohouriji quoted about the harmful effects of smuggling, in Bhopal. Smt. Sarla Vlaheshwari pointed out how the capitalists are exploiting this habit of the poor. Shri Rama Mohana Rao and Shri Virumbi suggested an increase in the tax on cigarettes. Shri Ahluwalia quoted Shri Guru Gobind Singh. Madam, even during those days, Shri Guru Gobind Singh advised Sikhs not to smoke. So, he had realised the harmful effects of smoking in 1699 itself. Shri Bagrodia spoke about the import of nicotine patches into India. It is very costly. It is available in India, but is not in much use because of its cost. I also thank Shri Thirunavukkarasu and Dr. Bharati Ray. Dr. Bharati Ray informed the House how a smoker later on became an activist against smoking. It is very nice. Shri Parmar also said about the harmful effects of smoking. Shri P.N. Siva explained how painful the death of a cancer patient is. Hon. Deputy Chairman, Dr. Najma Heptulla, also expressed her concern about the poor people who are self-employed in the bidi industry, etc. This subject is very important and an hon. Member informed that the former Health Minister assured the House on bringing a comprehensive Bill on this. But, since this Bill is not a very comprehensive one, my Department is coming very shortly before the House with a comprehensive Bill. Since this subject covers different departments, the Bill has to pass through all the departments. It will soon be ready and will very soon come before the House. Therefore, I request the House to vote the Motion on this Bill because the hon. Member, who moved this Bill, is not present. He cannot withdraw the Bill since he is not here. Hence, I request the House to vote the Motion on this Bill and I will, certainly, come before the House with a comprehensive legislation. Thank you.

SHRI LALITBHAI MEHTA (Gujarat): Mr. Minister, whether it is true that the Health Secretary has made a statement to the effect that the Bill is already with the Cabinet and it is awaiting the approval of the Cabinet since 5th January, 2000.

DR. C.P. THAKUR: Actually, there were some objections. So, it has to go through different departments. It will go to the Cabinet soon ...*(interruptions)*...

श्रीमती सरला माहेश्वरी: इस बारे में बिल आप अगले सेशन में ले आएंगे या इसका हश्र भी पहले जैसा होगा।.....*(व्यवधान)*.....

उपसभाध्यक्ष (श्री रमा शंकर कौशिक): कृपया एक-एक करके बोलिए।

MISS MABEL REBELLO (Madhya Pradesh): Will this Bill also have the same fate like our Mahila Bill? Or, will it have a little better fate? Madam, it is pending for the last one year before the Cabinet. ...*(Interruptions)*... It is making rounds of the Ministry. How long this Bill will make rounds and round and round? ...*(Interruptions)*...

DR. C.P. THAKUR: This is a very important subject. ...*(Interruptions)*...

MISS MABEL: HELLO: It does not have any ...*(Interruptions)*... It is only going round and round ...*(Interruptions)*... Is it moving in concentric circles? ...*(Interruptions)* .

[THE DEPUTY CHAIRMAN ) in the Chair]

THE DEPUTY CHAIRMAN: Now, I put the motion moved by Shri Duggal to vote. The question is:

'That the Bill to provide for the prohibition of smoking of tobacco in any form in places of public work or use and in public service vehicles since smoking has been found injurious not only to the smokers but even more to the non-smokers and to make provision therefore and for other matters connected therewith, be taken into consideration.\*

*The Motion was negatived*

I would have referred to have 'ayes'. ...*(Interruptions)*...

MISS MABEL REBELLO; Madam, it is your inner voice that has come out.

THE DEPUTY CHAIRMAN: Yes. Of course.

DR. C.P. THAKUR: Madam, we will be coming with a comprehensive Bill in the next session of Parliament ...(*Interruptions*)...

THE DEPUTY CHAIRMAN: All of you have extended^ you wholehearted support to it but when it comes to voting nobody is saying 'ayes.' Anyway, with the assurance that the hon. Minister will bring a comprehensive Bill in the next session, I would say that, while bringing such a Bill, the tobacco growers should not suffer. Not the companies, but the tobacco growers should be protected. There are millions of workers who are involved in the bidi industry. Some alternative opportunity should be provided.

Now, we have one more Bill, that is, the Land Acquisition (Amendment) Bill, 1997. We still have 10 minutes. Shri R. Margabandu to move a motion for consideration of the Land Acquisition (Amendment) Bill, 1997.

#### **THE LAND ACQUISITION (AMENDMENT) BILL, 1997**

SHRI R. MARGABANDU (Tamil Nadu): Madam, I move:

That the Bill further to amend the Land Acquisition Act, 1894, be taken into consideration.

Madam, I thank God for, at last, giving me time to move the Bill and to make a few submissions. Madam, I have moved an amendment to this Act. The Land Acquisition Act was enacted in the year 1984, with a view to safeguard the interests of the land-givers. The land is acquired by the Government for public purposes; for example, for providing house sites to the houseless poor; for development works; for mining; for laying roads, etc. In case the (and is acquired, it is the duty of the Government to pay compensation. That compensation must be adequate. The authorities who go for acquiring the land, issue notification under section 4 of the Land Acquisition Act. Then, under section 6, it has to be determined whether it has to be acquired or not. After a decision is taken by the Government, the acquiring officer takes statements from the persons from whom the land is